

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Application No. 168 of 2014 (SZ)

Applicant(s)

Respondent(s)

C.Shakuntala  
Puthugovindapuram, Ambur 635802

Vs 1. The Loss of Ecology Authority  
Chennai rep. by its Chairman

2. Tamil Nadu Pollution Control Board  
Rep. by its Chairman

3. The District Collector, Vellore  
(R2 & R3 are impleaded suo motu  
By order dated 03.05.2016

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

Mr.A.Yogeshwaran

Shri N Sankaravadivel for R1  
Mrs.Yasmeen Ali for R2  
Mr.M.K.Subramanian, E.Manoharan,  
& P.Velmani for R3

Note of the Registry	Orders of the Tribunal
Item No.17	<p>Date: 2<sup>nd</sup> August, 2017</p> <p>The matter relates to Loss of Ecology Authority. Since the papers have not been transferred as per the direction of the Division Bench of the Hon'ble High Court of Madras post this application on 19.09.2017.</p> <p>....., JM (Justice Dr.P.Jyothimani)</p> <p>.....EM (Shri P.S. Rao)</p>